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% 13.10.2009

Present: Ms. P.L. Bansal, Adv. for the Appellant.  
Mr. Prakash Kumar, Adv. for the Respondent.

+ ITA No. 392/2009  
ITA No. 495/2009

(Common order)

\* Since the addition made by the Assessing Officer, on the basis of which penalty proceedings were initiated, have been deleted by the Income Tax Appellate Tribunal and appeals of the Revenue thereagainst have been dismissed by this Court vide order dated 9<sup>th</sup> October, 2009 in ITA No. 333/2008 & 338/2008, the penalty orders also cannot be allowed to remain.

In the circumstances, the order of the Tribunal does not call for any interference and no question of law arises.

Appeals are dismissed.

A handwritten signature in black ink, appearing to read 'A.K. SIKRI'.

A.K. SIKRI, J.

A handwritten signature in black ink, appearing to read 'Siddharth Mridul'.

SIDDHARTH MRIDUL, J.

October 13, 2009

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